

अध्यक्ष महोदय : फिर आप बहस करने लगे जो कि बेजा है। जिन के बाबत आपको इतना नहीं मिला है उनका फंसला अभी नहीं हुआ होगा, वे पेंडिंग हैं। अगर मैं उनको एडमिट कर लूंगा तो आपको इतना करवा दूंगा और अगर मजबूरी से एडमिट न कर सका तो भी आपको इतना दिला दूंगा।

Now, papers to be laid on the Table

Shri N. C. Chatterjee: Sir, my 'No-confidence' Motion . . .

Mr. Speaker: This is not considered to be regular business. I will come to that. I have told Shri Chatterjee.

12.25 hrs.

PAPERS LAID ON THE TABLE

REPORT ON WORKING OF DEPOSIT INSURANCE SCHEME; NOTIFICATION UNDER PUBLIC DEBT (ANNUITY CERTIFICATES) AMENDMENT RULES; AND FINANCE ACCOUNTS OF CENTRAL GOVERNMENT

The Minister of Planning (Shri B. E. Bhagat): Sir, on behalf of Shri T. T. Krishnamachari, I beg:

(1) to re-lay on the Table a copy of Report on the working of the Deposit Insurance Corporation for the year ended 31st December, 1963 along with the Annual Accounts and the Audit Report thereon, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library. See No. LT-2758/64].

(2) to lay on the Table a copy each of the following papers:—

- (i) The Public Debt (Annuity Certificates) Amendment Rules, 1964 published in Notification No. G.S.R. 980 dated the 11th July, 1964, under sub-section (3) of section 28 of Public Debt Act, 1944. [Placed in Library, See No. LT-2956/64].

- (ii) Finance Accounts of the Central Government for the year 1962-63. [Placed in Library, See No. LT-2957/64].

ANNUAL REPORT OF REGISTRAR OF NEWSPAPERS

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): Sir, I beg to lay on the Table a copy of Annual Report of the Registrar of Newspapers for India, 1964 (Part I). [Placed in Library, See No. LT-2958/64].

NOTIFICATION UNDER NAVY (PENSION) REGULATIONS

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): Sir, on behalf of Shri Y. D. Chavan, I beg to re-lay on the Table a copy of the Navy (Pension) Regulations, 1964, published in Notification No. S.R.O. 74 dated the 7th March, 1964, under section 185 of the Navy Act, 1957. [Placed in Library, See No. LT-2696/64].

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

The Minister of Steel and Mines (Shri N. Sanjiva Reddy): I beg to re-lay on the Table a copy each of the following Notifications under sub-section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

- (i) The Minerals Conservation and Development (First Amendment) Rules, 1964, published in Notification No. G.S.R. 444, dated the 14th March, 1964. [Placed in Library, See No. LT-2677/64].
- (ii) S.O. No. 841, dated the 14th March, 1964. [Placed in Library, See No. LT-2822/64].
- (iii) G.S.R. No. 730 dated the 9th May, 1964, containing Corrigendum to Notification No.

G.S.R. 1486 dated the 31st October, 1962. [Placed in Library, See No. LT-2938/64].

COMPANIES (AMENDMENT) ORDINANCE AND INDIAN TELEGRAPH (AMENDMENT) RULES

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table:

(i) a copy of the Companies (Amendment) Ordinance, 1964 (No. 2 of 1964) promulgated by the President on the 5th July, 1964, under provisions of article 123-(2) (a) of the Constitution. [Placed in Library, See No. LT-2959/64].

(ii) a copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

(a) The Indian Telegraph (Third Amendment) Rules, 1964 published in Notification No. G.S.R. 861, dated the 13th June, 1964.

(b) The Indian Telegraph (Fourth Amendment) Rules, 1964 published in Notification No. G.S.R. 977 dated the 11th July, 1964.

[Placed in Library, See No. LT-2960/64].

NOTIFICATIONS UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT AND PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT RULES

The Minister of Works and Housing (Shri Mehr Chand Khanna): Sir, I beg to lay on the Table a copy each of the following Notifications:—

(1) S.O. 2540 dated the 25th July, 1964, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library, See No. LT-2961/64].

(2) The Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1964 published in Notification No. G.S.R. 978 dated the 11th July, 1964, under sub-section (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958. [Placed in Library, See No. LT-2962/64].

RUBBER (SECOND AMENDMENT) RULES; REPORT OF INDIAN DELEGATION TO U.N. CONFERENCE ON TRADE AND DEVELOPMENT; AND ANNUAL REPORT OF EXPORT CREDIT AND GUARANTEE CORPORATION LTD., BOMBAY

The Minister of Commerce (Shri Manubhai Shah): Sir, I beg to lay on the Table a copy each of the following papers:—

(i) The Rubber (Second Amendment) Rules, 1964 published in Notification No. G.S.R. 877 dated the 20th June, 1964, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library, See No. LT-2963/64].

(ii) Report of the Indian Delegation of the United Nations Conference on Trade and Development held at Geneva from the 21st March to 16th June, 1964. [Placed in Library, See No. LT-2964/64].

(iii) (a) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1963, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) Review by Government on the working of the above Corporation.

[Placed in Library, See No. LT-2965/64].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

The Minister of State in the Ministry of Home Affairs (Shri Hathli): Sir, I beg (1) to re-lay on the Table,